

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH, HYDERABAD**

CP No.196/271/HDB/2017

U/s 271 (f), (g) & 272 of Companies Act, 2013

In the matter of

Sri Ch. Santosh Raja Goud Cheekati
S/o Bhupal Goud Cheekati
Flat No. 101, Legend Apartments D.D.Colony
Amberpet, Hyderabad

... Petitioner

Versus

**CERTIFIED TO BE TRUE COPY
OF THE ORIGINAL**

M/s Veera Vaishnavi Granites Pvt Limited
G-1, Victory Vihar Apartments
Himayathnagar
Hyderabad - 500029
& (02) others

...Respondents

Date of order: 06.09.2017

CORAM

Hon'ble Shri Rajeswara Rao Vittanala, Member (Judicial)
Hon'ble Shri Ravikumar Duraisamy, Member (Technical)

Parties / Counsels Present

For the Petitioner:

Shri S. Kesava Rao along with
Shri K. Sridhar, Advocates

Per: Rajeswara Rao Vittanala, Member (Judicial)



[Signature]
Dy. Regr./Asst. Regr./Court Officer/
National Company Law Tribunal, Hyderabad Bench

प्रमाणित प्रति
CERTIFIED TRUE COPY
केस संख्या
CASE NUMBER CP No. 196/271/HDB/2017 Page 2 of 2
निर्णय का तारीख
DATE OF JUDGEMENT 6-9-2017
प्रति तैयार किया गया तारीख
COPY MADE READY ON 27-9-2017

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OF THE ORIGINAL

ORDER

1. The present Company Petition bearing CP. No.196/271/HDB/2017, is filed by Sri Ch. Santosh Raja Goud Cheekati under Section 271 (f), (g) & 272 of the Companies Act, 2013, against M/s Veera Vaishnavi Granites Pvt. Limited & 02 others, by inter-alia, seeking to wind up Respondent -1 Company and to appoint a receiver of this Tribunal or any other Officer to manage the affairs of the Company pending disposal of the Winding Up petition, to ascertain the assets and liabilities of the Company etc.
2. Heard Shri S. Kesava Rao and Shri K. Sridhar, Learned Counsels for the Petitioner.
3. This office raised several objections about the maintainability of the present Company Petition. When the matter was taken up for admission today, Mr K. Sreedhar representing Shri S.K. Rao has filed a memo dated 04.09.2017, by stating that, after filing the present Company Petitioner, so many developments have taken place in the affairs of the Respondent No.1, which are required to be analysed so as to file a comprehensive petition under the appropriate provisions of the Companies Act. Therefore, he requested to permit him to withdraw the present Company petition with a liberty to file a fresh comprehensive application / petition in accordance with law.
4. In view of the facts and circumstances of the case, we disposed of the Company Petition bearing CP No. 196/271/HDB/2017, as withdrawn with a liberty to the petitioner to approach this Tribunal in accordance with law. No order as to costs.



[Signature]
RAVIKUMAR DURAISAMY
MEMBER (TECHNICAL)

[Signature]
RAJESWARA RAO VITTANALA
MEMBER (JUDICIAL)